Re. Alleged Misapp\_ ropriation of

(11) Review by Government on the working of the Board. [Placed in Library. See No. LT-5181/87]

Report and Accounts (1986-87) of the Central Board for the Prevention and Control of Pollution, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): Sir, I beg to lay on the Table a copy each (m English and Hindi) of the following papers:—

- (1) Annual Report of the Central Board for the Prevention and Centrol of Pollution, New Delhi, for the year 1986-87 under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974
- (ii) Annual Accounts of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1986-87, and the Auditors' Report thereon, under subsection (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974.
- (111) Review by Government on the working of the Board,

[Placed in Library, See No. IT-5172/87]

Report and Accounts (1986-87) of the Textiles Committee, Bombay and related papers.

THE DEPUTY MINISTER IN THE MNISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR) Sir, I beg to lay on the Table, under sub-section (4) of section 13 of the Textiles Committee Act, 1963, a copy each (in English and Hindi) of the following papers:—

- (i) Annual Report and Accounts of the Textiles Committee Bombay, for the year 1986-87, together with the Audit Report on the Accounts.
- (ii) Review by Government on the working of the Committee. [Placed in Library, See No. LT-5376|87)

## MESSAGE FROM THE LOK SABHA

I. The Lokpal Bill, 1985

THE SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary General of the Lok Sabha.

"I am directed to inform you that Lok Sabha, at its sitting held on Monday, the 7th December, 1987, adopted the following motion further extending the time for presentation of the Report of the Joint Committee of the House on the Lokpal Bill, 1985:—

## MOTION

'That this House do further extend upto the last day of the Budget Session, 1988, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith."

Sir. I lay the Bill on the Table.

Re Alleged misappropriation of funds in Haryana

श्री महितयार सिंह मिलिक (हरियाणा) मेंड हिरियाणा के श्रदर 10 करोड रूपये का घोटाला हुआ है। यहा पर इस समय वर्गा जी कैठे है। श्राज श्रख्वार के श्रन्दर छना है कि देवी लाल ने सम्भत सिंह को क्लीन चिट दे दी (व्यवधान) यह तो वो बात हुई खुद ही मृन्निफ श्रीर खुद ही मुल्जिम (व्यवधान) यह 10 करोड का घोटाला हुआ है श्रीर उनको छूट दे दी गई है (व्यवधान)

उपसभापति : मैने ग्रापको इजाजत नहीं दी है। ग्राप इजाजत लेकर बंच सक्ते हैं, ऐसे नहीं कर सकते हैं। ग्राप बैठ जाइये। ग्राप मेरी बात मानिये। बैठ जाइये। (ब्यवधान)

श्री वीरेन्द्र वर्मा (उत्तर प्रदेश) : भजन लाल ने 100 करोड का घोटाला किया था (ब्यवधान) ग्राप चर्चा करा लीजिये सदन में (ब्यवधान)